

FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, .....BENCH

OA/TA/RA/CP/MA/PT 08 90 of 20.....

Raileen Mishra.....Applicant(S)

## Versus

Respondent(S)

19-09.

## INDEX SHEET

Serial No.	DESCRIPTION OF DOCUMENTS	PAGE
1	Check list	162
2	order sheet Final dt. 10-9-90	3
	Petition	4 to 18
	Power	19
	Annexures	20 to 29

Certified that the file is complete in all respects  
*B-C file needed & destroy*

Signature of S.O.

Signature of Deal. Hand

~~.....Turk 25/6/11~~

22/3/82

CIVIL APPEAL TRIBUNAL  
CIVIL SECRETARIAT, LUCKNOW

✓ (Every Saturday)

Registration No. 38 of 1989 (L)

APPLICANT(s)

Rajeev Mishra & others vs.

REDACTED (s)

U.P. & S.C. & others

C.P.S.C. (All)

Particulars to be examined

Endorsement as to result of examination

1. Is the applicant competent? Yes

2. a) Is the application in the prescribed form? Yes

b) Is the application in paper block form? Yes

3. a) Have all complete sets of the application been filed? Only Back Reach Copy A

b) Is the original time? Yes

c) If no, for how many days it is delayed? No

d) The affidavits are for not more than 10 days. Application in time, before filing. No

4. Has the document of a characterisation/ Vakalatnama been filed? Yes

5. Is the application in case filed by B.O./Particulars filed by B.O./... Yes (P.C. No. 82-62-409524, At 213, Sector 10, S.A.S.)

6. Has the certificate, copy/ copies of the order(s) by/ in which the application has to be filed? Yes (by Lawyer)

7. a) Has the original, the characterisation/ affidavit by the applicant or the application filed in the application been filed? Yes

b) Have the documents referred to in (a) above duly attested by a witness / witness and duly signed? Yes

c) Are the documents referred to in (a) above neatly typed in double space? Yes

8. Has the index of documents been filed and placed duly properly? Yes

9. Have the original details of representation and the out date of representation been indicated in the application? No, before the date of filing

10. Is the notice issued for the application and before any court of law or any other court of Tribunal? Yes

S/

Particulars to be ExaminedEndorsement as to result of examination

11. Are the application/duplicate copy/spare copies signed ? *Y-4*

12. Are extra copies of the application with Annexures filed ?

- 1) Identical with the Original ? *Y-4*
- 2) Defective ? *Y-4*

13. Wanting in Annexures *Y-4*

14. Are the file size envelopes bearing full addresses of the respondents been filed ? *Y-4*

15. Are the given address the registered address ? *Y-4*

16. Do the names of the parties stated in the copies tally with those indicated in the application ? *Y-4*

17. Are the facts of the case mentioned in item no. 6 of the application ?

- 1) Concise ? *Y-4*
- 2) Under distinct heads ? *Y-4*
- 3) Numbered consecutively ? *Y-4*
- 4) Typed in double space on one side of the paper ? *Y-4*

18. Have the particulars for interim order prayed for indicated with reasons ? *Y-4*

19. Whether all the remedies have been exhausted. *Y-4*

dinesh/*2/8  
2/5/10*

Serial no. for order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
23.3.90	<p>Hon. Mr. D. K. Agarwal, J.J. Hon. Mr. K. Chaturvedi, A.M.</p> <p><u>Admit</u></p>	
<p><u>See original order on record below</u></p>	<p>AM JM</p>	
22/5/90	<p>Hon. Mr. B. C. Malhotra, V.C. Hon. Mr. D. K. Agarwal, S.M.</p>	<p><u>MR</u> Notices were sent to the parties on 24.4.90.</p>
	<p>No one appears for either parties. Adjourned to 16.7.90 for orders</p>	<p>Neither reply nor any any written resp over has been received since. Submitted for order on return of notice.</p>
16-7-90	<p><u>See</u> JM</p>	<p><u>Barrett</u> V.C.</p>
10.9.90	<p>No sitting. Dated 10/9/90.</p>	
10.9.90	<p>Hon. Mr. Justice K. N. Acharya, V.C. Hon. Mr. M. M. Singh, A.M.</p> <p>Case adjudged. None present for parties. Application memo &amp; have been filed for permission to appear in Indian Forest Service 1990 and there was an interim order dated 23.3.90. No counter affidavit filed. T.G. case is dismissed for default of both the parties.</p>	<p><u>MR</u> Neither reply nor any any written resp over has been received since. S. P. O.</p>
	<p><u>Barrett</u> V.C.</p>	

Dated

(All)

Central Administrative Tribunal  
Circuit Bench, New Delhi  
Date of Filing 22-3-82  
Date of R-cep or Past. ....

To

Deputy Registrar

The Registrar,

FORM II

See Rule 4(4)

Receipt Slip

Receipt of the application filed in  
the Central Administrative Tribunal, .....  
bench by Shri/Kum./Smt.....  
working as .....in the  
Ministry/Department/Office of .....  
.....residing at  
.....is hereby  
acknowledged.

For Registrar

Central Administrative Tribunal

Date:

.....Bench

Seal:

*Rajiv Mishra*

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH, LUCKNOW.

—  
I N D E X

IN

COMPILATION NUMBER-1

IN

REGISTRATION NO. 88 OF 1990 (L)

RAJEEV MISHRA & OTHERS ... PETITIONERS  
VERSUS  
UNION PUBLIC SERVICE COMMISSION  
& OTHERS ... RESPONDENTS

1. Application for single cause of action. 1-2

2. Application 3-14

DATED 22/3/90

*S. N. Srivastava*  
22/3/90  
(S. N. SRIVASTAVA)  
Advocate,  
COUNSEL FOR THE PETITIONERS

*Rajeev Mishra*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH, LUCKNOW.

MISC. APPLICATION NO. 1834 OF 1990 (L)

(Under Section 4(v) of the Central Administrative  
Tribunal Act).

IN  
REGISTRATION NO. 88 OF 1990 (L)

DISTRICT : LUCKNOW:

RAJEEV MISHRA & OTHERS ... APPLICANTS  
VERSUS  
UNION PUBLIC SERVICE COMMISSION  
& ANOTHER .... RESPONDENTS

The humble application of the above-named  
applicants most respectfully sheweth as under:-

1. That the aforesaid petition has been filed in this Hon'ble Tribunal by the applicants with a prayer for a suitable direction commanding the respondents to permit the petitioners to avail a further chance ~~in the form of an interview~~ <sup>for</sup> for appearing in the ~~Civil~~ Services Examination conducted by the Union Public Service Commission, New Delhi ~~in perspective of the upper~~ <sup>as a consequence of the decisions of</sup> ~~in the Civil Service Exam 1990.~~ the respondents. The petitioners have been wrongfully precluded from availing the ~~first~~ chance of appearing in the said examination.

2. That all the applicants have taken just three chances in the ~~Civil~~ Services Examination

Jan 22/13/90

Contd...2

RAJEEV MISHRA

AP

.2.

and are missing the fourth chance due to anomaly created by the recent decision of the respondents.

3. That the cause of action of all the applicants are same.

4. That it is, therefore, most respectfully prayed that the applicants may be granted permission to file a joint petition as there is a single cause of action of all the applicants for filing the present petition.

#### P R A Y E R

It is, therefore, most respectfully prayed that this Hon'ble Court may kindly be pleased to permit the petitioners to file a joint petition as the cause of action of all the petitioners is one and the same.

DATED: 22/3/90

PLACE: LUCKNOW.

*S. Nasrivastava*  
(S. NASRIVASTAVA)  
Advocate,  
COUNSEL FOR THE PETITIONERS

*fejiu mishra*

4

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH, LUCKNOW

REGISTRATION NO. 88 OF 1990 (4)

RAJEEV MISHRA & OTHERS ... PETITIONERS

VERSUS

UNION PUBLIC SERVICE COMMISSION

& ANOTHER ... RESPONDENTS

COMPIILATION NUMBER

'I'

(Application)

*S. N. Srivastava*  
(S. N. SRIVASTAVA)  
COUNSEL FOR PETITIONERS

DATED: 22/3/90

PLACE : LUCKNOW.

*Rajiv Mishra*

4 (R.W)  
IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH, LUCKNOW

REGISTRATION NO. 569 OF 1990 (4)  
(DISTRICT : LUCKNOW)

1. Rajeev Mishra, aged about 30 years,  
son of Shri R.K.Mishra, resident of  
Kidwainagar, Kanpur;
2. AJAYA PATHAK, aged about 26 years,  
son of Shri D.N.Pathak, resident of  
48, A.N.Jha Hostel, Allahabad;
3. UMESH CHANDRA MISHRA, aged about 28 years,  
son of Shri J.C.Mishra, resident of  
68-B, Stanley Road, Allahabad;
4. BRIJ KISHORE DUBEY, aged about 30 years,  
son of Shri B.R.Dubey, resident of  
Allahpur, Allahabad;
5. ANUP KUMAR SRIVASTAVA, aged about 30 years,  
son of Shri S.S.L.Srivastava, resident of  
C-1337, Indira Nagar, Lucknow.

... PETITIONERS

VERSUS

Rajeev Mishra

1. UNION PUBLIC SERVICE COMMISSION,  
through its Secretary, Dholpur House,  
New Delhi;
2. UNION OF INDIA, through its Secretary  
for Ministry of Environment & Forests  
(Department of Environment, Forests  
and Wild Life), New Delhi.

... RESPONDENTS

J.C. —  
22/3/90

Contd...2

Details of application

1. That this application is directed against the respondents' frequent decision taken regarding the upper age limit and attempt for recruitment in Central Services particularly I.A.S., I.P.S. and I.A.S. Allied Services (hereinafter called as Civil Services), Indian Forest Services (hereinafter called Forest Services), Indian Economic Services etc. Generally respondents decide the upper age limit and attempts and that is followed in all the above-mentioned services so far and if separate notification is or were needed then they are/were issued accordingly. But this time respondents have raised the upper age limit to 31 years and number of attempts from 3 to 4 for this year's Civil Services Examinations but so far has not issued the modified notification regarding the upper age limit and attempt for Forest Services and other services though last date for submission of forms for Forest Services is 26.3.1990 thereby depriving the candidates from filling up the forms in time and submit it to the respondent No.1 in time which is against the principles of natural justice and act of respondents is not fair in the matter of recruitment to Forest Services and is also violating the fundamental rights enshrined under Articles 14 and 16 of the Constitution of India.

Rajiv Mittal

2-13-1990

Contd...3

## 2. Jurisdiction of the Tribunal

The petitioners declare that the subject matter of present claim petition, for which petitioners want redressal, is within the jurisdiction of this Hon'ble Tribunal.

## 3. Limitation

The petitioners further declare that the application is within the limitation period prescribed under section 21 of the Administrative Tribunal Act, 1985.

## 4. Facts of the case

The facts of the case are given below:-

**4.1** That the petitioners are citizen of India.

**4.2** That the respondents decide the upper age limit and number of attempts for Central Services and that becomes applicable to the Civil Services Examinations, Indian Forest Services Examinations, Indian Economic Services Examinations without any modification. In other words it can be safely said that age and attempts criteria remain the same for all these Central Services.

**4.3** That for Civil Services Examinations upper age was raised from 26 to 28 from 1979 Civil Services Examinations and that was followed

Jan/22/3/90

Contd...4

Review Pending

in Forest Services Examinations from 1979 onwards.

4.4 That prior to 1984 there were no restriction of attempts for the Forest Services but from 1984 the attempts were restricted to three only for a general candidate.

4.5 That in December, 1984 it was announced by respondents that the upper age limit for 1985 Civil Services Examinations would be 26 instead of 28 years and same notification was repeated for Forest Services Examinations. That after the above announcement students requested the respondents to reconsider its decision. Respondents reconsidered their notification and upper age was restored to 28 years for Civil Services Examinations. Notification of December, 1984 and modified notification is being annexed as ANNEXURE NO.1 to this petition. In the same spirit respondents restored the upper age of 28 years for Forest Services Examinations.

4.6 That in December, 1985 respondents again repeated the same story and students requested them to reconsider their notification and respondents restored the upper age to 28 years from for Civil Services and Forest Services Examinations but at the same time appended a note in the notification that upper age limit would be 26 years from 1986 Indian Forest Services Examinations and thereafter.

Rajiv Kumar

2/2/90

.5.

Annexure No.2

Notification is being annexed as ANNEXURE NO.2 with this application.

4.7 That from 1986 Civil Services Examinations age was reduced to 26 years and that was followed for Forest Services also. This upper age limit was followed for 1987, 1988, 1989 Forest Services and Civil Services Examinations.

4.8 That on 30 December, 1989, respondents declared upper age limit to 26 years and number of attempts to three for 1990 Civil Services Examinations; students requested them to reconsider their announcement and respondents raised the upper age limit to 31 years and number of attempts from 3 to 4 for 1990 Civil Services Examinations. Government notification dated 3-9, March, 1990 is being annexed as ANNEXURE NO.3 to this application but the respondents have not issued the modified notification for Forest Services Examinations, 1990 like the previous years' practice and tradition which is against the principles of natural justice and fair play in the matter of recruitment, And thus the petitioners being wrongfully deprived of from the opportunity of submitting their forms for Forest Services Examinations, 1990.

*Rajiv Misra*

4.9 That the last date for submission of forms for Forest Services Examinations, 1990 is 26th March, 1990 and till date no notification

*2/2/90*

Contd...6

has been issued so far which is to be issued by the respondents.

4.10 That on earlier occasion when upper age and number of attempts were settled before the publication of notification of Forest Services Examinations and respondents had added a clause or note like Annexure No.2 and if notification was published prior to settlement of above controversy a separate notification was issued.

That this year notification for Forest Services Examinations, 1990 was issued on 27th January, 1990 while the age and attempts controversy was settled ~~in~~ after this notification and respondents notified it on 3-9 March, 1990 Employment News (Annexure-3). Therefore, a modified note could not be appended with Forest Services Examinations, 1990 notification.

4.11. That it is the legal mandatory duty of the respondents to make clarification and issue the notification for Forest Services and other Central Services Examinations after raising upper age to 31 years and number of attempts for Civil Services Examinations, 1990 like the previous years practice and tradition and give proper opportunity to the candidates of Forest Services Examinations, 1990 to submit their forms within time.

*Rajiv Nishad*

4.12  
JN/22/3/90

That respondents have been contacted

Contd....7

by the petitioners and requested to issue the modified notification whereupon they were told that the notification would be issued shortly but so far they have not issued the notification. If the notification is issued after the last date i.e. 26th March, 1990 for submission of forms for Forest Services the legal ~~formalities~~ will be fulfilled but the petitioners would be deprived of from their due legal chance to appear in the Forest Services Examinations, 1990 for not submitting their forms within time; thereby fundamental rights of the petitioners, principles of natural justice are being violated by the respondents and this act of respondents is also not fair but arbitrary and hence the respondents be directed to issue notification as soon as possible.

#### 5. Grounds

(A) Because the respondents have whenever made any change in the upper age, a number of attempts in the past for Civil Services Examinations made applicable to Forest Services Examinations also. A practice usage which is observed over long time or on number of occasions or on all occasions ~~in~~ acquires the status of law hence respondents are under legal duty to make the upper age limit and number of attempts applicable for the Forest Services Examinations, 1990, like the Civil Services Examinations, 1990.

*Rajiv Mishra*

*Ji*  
22/3/90

(B) Because the respondents have in past

Contd...8

on all occasions when a change was introduced regarding age or/and attempts for Civil Services Examinations made it applicable to all Central Services including Forest Services and for it they have issued notification or note in the Employment News or in Gazette separately.

(C) Because this time respondents have raised the upper age limit to 31 years and number of attempts to 4 for Civil Services Examinations, 1990 but so far has not issued the notification regarding applicability of this age and attempts criteria for Central Services including Forest Services which is against the law. This act of the respondents is arbitrary, violating the principles of natural justice and provisions of the Constitution of India.

(D) Because practice of publication of modified notification has acquired the status of law by previous practice of respondents and by not making the publication of modified notification respondents have violated the law and legal duty imposed upon them.

(E) Because this act of respondents is depriving the candidates to submit their forms in time to respondent No.1.

(F) Because the act of respondents have violated the fundamental rights of the petitioners.

*Fazil Nadeem*

*Jr/22/3/90*

Contd...9

(G) Because the act of the respondents is not fair but is arbitrary in the matter of opportunity of employment.

6. Details of remedies exhausted

The petitioners have no remedy available to them apart from approaching this Hon'ble Tribunal under the Administrative Tribunal Act, 1985.

7. The petitioners further declare that they have not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any court or any other authority or any other Bench of Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Relief sought

In view of the facts mentioned above, the petitioners pray for the following reliefs:-

*Rajiv Mehta*

(a) an order or direction of a suitable nature commanding the respondents to permit the petitioners to appear in Indian Forest Services Examinations, 1990 pending disposal of this application and consider their candidature and declare their results with other candidates.

(b) an order or direction of suitable nature commanding the respondents to make the publication

*JW/213/90*

13  
AMY

.10.

of modified notification as soon as possible.

(c) any other order or direction as the petitioners may be found entitled to in law.

9. Interim relief

The petitioners pray for the following interim relief:-

This Hon'ble Tribunal may kindly be pleased to command the respondents No.1 to accept the application of the petitioners for the Indian Forest Services Examinations, 1990 during the pendency of present claim petition.

10. Since the petitioners are moving this application through their counsel and one of the petitioners has signed also, this para is not applicable.

11. Particulars of Postal Order filed

Postal Order No. 8 02 405884

Date 21.3.90.

Issuing Post Office: High Court Lucknow  
Benz Branch.

12. List of Enclosures

(Annexure Nos. 1 to 3 as enclosed in  
Compilation No.II).

VERIFICATION

I, Rajeev Mishra, aged about 30 years,  
son of Shri R.K.Mishra, resident of Kidwainagar,  
Kanpur, do hereby verify that the contents of all

25/2/90

Contd...11

14 (A.S)  
.11.

the paragraphs are true to my personal knowledge  
and that I have not suppressed any material facts.

(RAJEEV MISHRA)  
PETITIONER

DATED: 22/3/90

THROUGH

PLACE: LUCKNOW:

*Shri S.N. Srivastava*  
(S.N. SRIVASTAVA)  
COUNSEL FOR THE PETITIONERS

*Rajeev Mishra*

In The Central Administrative Tribunal of  
Lucknow Bench

बांग्लादेश श्रीमान

Registration no

४१९/१९९९

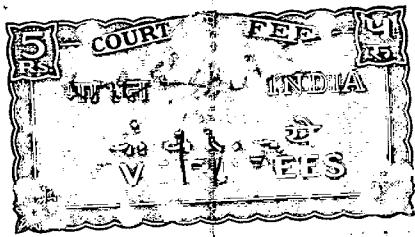
वादी (मुद्दई)  
मुद्दई (मुदालेह)

from on behalf of

का

Rajeev Mishra & others

बंगालतनामा



In

Rajeev Mishra & others

VS

U.P.S.C & another

बनाम

प्रतिवादी (रेस्पान्डेन्ट)

नं० मुद्दमा

सन

पेशी की ता०

१९

ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री एम. ए. श्रीवालतना

वकील

एडवोकेट महोदय

अदालत  
नं० मुकद्दमा  
नाम नाम

को अपना वकील नियुक्त करके (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रूपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रूपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रूपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी। मैं यह भी स्वीकार करता हूं कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूंगा। अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

मीनांक महेश  
हस्ताक्षर Brij Kishore Dubey  
Apj Patnayak

साक्षी (गवाह)

साक्षी (गवाह)

Rajeev Mishra

Amit K. Srivastava

दिनांक

महीना

सन् १९ ई०

२२/३/१९९०

COMPLETION NO. II

IN THE HIGH COURT OF UTTAR PRADESH  
AT LUCKNOW, LUCKNOW BENCH, LUCKNOW

—  
INDEX

IN

REGISTRATION NO. 88 OF 1920 (L)

RAJDEV KISHORE & OTHERS ... PETITIONERS  
VERSUS  
UNION PUBLIC SERVICE COMMISSION  
& ANOTHER .... RESPONDENTS

.....

1. Application 1-14
2. Annexe No. 1A - Notification ~~17-22~~ 2-7  
of December, 1923, and modified notification
3. Annexe No. 2A - Notification of 23 8  
February, 1925.
4. Annexe No. 3A - Employment ~~24-26~~  
News dated 3-9 March, 1920. 9-11  
and notification dt 27-1-20
5. Power 22 12

DATED: 21/3/20  
PLACE: LUCKNOW.

*(H.C. 2013) 90*  
(P. C. SHIV SHANKAR)  
Advocate  
COUNSEL FOR PETITIONERS

*Rajiv Kumar*

#  
A26

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW DIVISION, LUCKNOW

REGISTRATION NO. 88 OF 1990 (L)

RAJEEV KISHORE & OTHERS ... PETITIONERS

VERSUS

UNION PUBLIC SERVICE COMMISSION  
& OTHERS ... RESPONDENTS

COMPIILATION NUMBER

'II'

(LIST OF DOCUMENTS FROM ANNEXURE

1 to 3 ARE ATTACHED HERWITH)

DATED 22/3/90

PLACE: LUCKNOW

*22/3/90*

(S. K. SRIVASTAVA)

<sup>Advocate</sup>

COUNSEL FOR THE PETITIONERS

*Registration*

## प्रधानमंत्री के द्वारा जारी की गयी नियमित विवरण

प्रधानमंत्री द्वारा नियमित विवरण के बारे में जारी की गयी विवरण

प्रधानमंत्री द्वारा नियमित विवरण के बारे में जारी की गयी विवरण

प्रधानमंत्री द्वारा नियमित विवरण के बारे में जारी की गयी विवरण

प्रधानमंत्री द्वारा नियमित विवरण

प्रधानमंत्री द्वारा नियमित विवरण

प्रधानमंत्री द्वारा नियमित विवरण के बारे में जारी की गयी विवरण

प्रधानमंत्री द्वारा नियमित विवरण के बारे में जारी की गयी विवरण

प्रधानमंत्री द्वारा नियमित विवरण के बारे में जारी की गयी विवरण

प्रधानमंत्री द्वारा नियमित विवरण

प्रधानमंत्री द्वारा नियमित विवरण

प्रधानमंत्री द्वारा नियमित विवरण

प्रधानमंत्री द्वारा नियमित विवरण के बारे में जारी की गयी विवरण

## MINISTRY OF HOME AFFAIRS

Department of Personnel and Administrative Reforms

## NOTIFICATION

New Delhi, the 17th December, 1983

## RULES

Serial No. 1301/4/83-AIS/1. The Rules for a competitive examination Civil Services Examination to be held by the Union Public Service Commission in 1984 for the purpose of filling vacancies in the following Services/Posts are, with the concurrence of the Ministries concerned and the Comptroller and Auditor General of India in respect of the Indian Audit and Accounts Service, published for general information :-

i. The Indian Administrative Service

(i) The Indian Foreign Service.  
 (ii) The Indian Police Service.  
 (iii) The Indian P & T Accounts and Finance Service, Group 'A'.  
 (iv) The Indian Audit and Accounts Service, Group 'A'.  
 (v) The Indian Customs and Central Excise Service, Group 'A'.  
 (vi) The Indian Defence Accounts Service, Group 'A'.  
 (vii) The Indian Income-Tax Service, Group 'A'.  
 (viii) The Indian Ordnance Factories Service, Group 'A' (Assistant Manager-Non-technical).  
 (ix) The Indian Postal Service, Group 'A'.  
 (x) The Indian Civil Accounts Service, Group 'A'.  
 (xi) Indian Railway Traffic Service, Group 'A'.  
 (xii) Indian Railway Accounts Service, Group 'A'.  
 (xiii) Indian Railway Personnel Service, Group 'A'.  
 (xiv) Posts of Assistant Security Officer, Group 'A' in Railway Protection Force.  
 (xv) The Military Lands and Cantonments Service, Group 'A'.  
 (xvi) Central Information Service, Group 'A' (Grade II).  
 (xvii) The Central Secretariat Service, Group 'B' (Section Officers' Grade).  
 (xviii) The Railway Board Secretariat Service, Group 'B' (Section Officer's Grade).  
 (xix) The Indian Foreign Service, Group 'B' (Section Officer's Grade).  
 (xx) The Armed Forces Headquarters Civil Service, Group 'B' (Assistant Civilian Staff Officer's Grade).  
 (xxi) The Customs' Appraisers Service, Group 'B'.  
 (xxii) The Delhi and Andaman and Nicobar Islands Civil Service, Group 'B'.  
 (xxiii) The Pondicherry Civil Service, Group 'B'.  
 (xxiv) The Goa, Daman and Diu Civil Service, Group 'B'.  
 (xxv) The Delhi and Andaman and Nicobar Islands Police Service, Group 'B'.  
 (xxvi) The Pondicherry Police Service, Group 'B'.

Rajiv Gandhi

Hector

destination but the offer of appointment may be made only after the necessary eligibility certificate has been issued to him by the Government of India.

6.(a) A candidate must have attained the age of 21 years and must not have attained the age of 25 years on the 1st August, 1984 i.e. he must have been born not earlier than 2nd August, 1956 and not later than 1st August, 1963.

NOTE :— Candidates should note that the upper age limit has been revised from 28 to 26 years with effect from the civil services examination to be held in 1985 and thereafter.

(a) The upper age limit prescribed above will be relaxable :—

(i) up to a maximum of five years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe;

(ii) up to a maximum of three years if a candidate is a bona fide displaced person from erstwhile East Pakistan (Now Bangla Desh) and had migrated to India during period between 1st January, 1964 and 25th March, 1971;

(iii) up to a maximum of eight years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe and is also a bona fide displaced person from erstwhile East Pakistan (Now Bangla Desh) and had migrated to India during the period between 1st January, 1964 and 25th March, 1971;

(iv) up to a maximum of three years if a candidate is a bona fide repatriate or a prospective repatriate of Indian origin from Sri Lanka and has migrated to India on or after 1st November, 1964 or is to migrate to India under the Indo-Ceylon Agreement of October, 1964;

(v) up to a maximum of eight years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe and is also a bona fide repatriate or a prospective repatriate of Indian origin from Sri Lanka and has migrated to India on or after 1st November, 1964 or is to migrate to India under the Indo-Ceylon Agreement of October, 1964;

(vi) up to a maximum of three years if a candidate is of Indian origin and has migrated from Kenya, Uganda and the United Republic of Tanzania (formerly Tanganyika and Zanzibar) or who is a repatriate of Indian origin from Zambia, Malawi, Zaire and Ethiopia;

(vii) up to a maximum of eight years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe and is also a bona fide repatriate of Indian origin and has migrated from Kenya, Uganda and the United Republic of Tanzania (formerly Tanganyika and Zanzibar) or is a repatriate of Indian origin from Zambia, Malawi, Zaire and Ethiopia;

(viii) up to a maximum of three years if a candidate is a bona fide repatriate of Indian origin from Burma and has migrated to India on or after 1st June, 1963;

(ix) up to a maximum of eight years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe and is also a bona fide repatriate of Indian origin from Burma and has migrated to India on or after 1st June, 1963;

(x) up to a maximum of three years in the case of Defence Services Personnel, disabled in operations during hostilities with any foreign country or in a disturbed area and released as a consequence thereof;

(xi) up to a maximum of eight years in the case of Defence Services Personnel, disabled in operations during hostilities with any foreign country or in disturbed area, and released as a consequence thereof who belong to the Scheduled Castes or the Scheduled Tribes;

(xii) up to a maximum of three years if a candidate is a bona fide repatriate of Indian origin (Indian passport holder from Vietnam) as also a candidate holding emergency certificate issued to him by the Indian Embassy in Vietnam and who arrived in India from Vietnam not earlier than July, 1975;

(xiii) up to a maximum of eight years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe and is also a bona fide repatriate of Indian origin (Indian passport holder) as also a candidate holding emergency certificate issued to him by the Indian Embassy in Vietnam and who arrived in India from Vietnam not earlier than July, 1975.

(xiv) up to a maximum of five years in case of ex-servicemen and Commissioned Officers including ECOs/SSCOs who have rendered at least five years Military Service as on 1st August, 1984 and have been released on completion of assignment (including those whose assignment is due to be completed within six months from 1st August, 1984 otherwise than by way of dismissal or discharge on account of misconduct or

Alleged  
at J.W.

RE: 1/8/84

## MINISTRY OF HOME AFFAIRS

(Department of Personnel and Administrative Reforms)

## NOTIFICATION

New Delhi, the 8th December, 1984

## RULES

No. 13018/3/84-AIS(I).—The Rules for a competitive examination—Civil Services Examination—to be held by the Union Public Service Commission in 1985 for the purpose of filling vacancies in the following Services|posts are, with the concurrence of the Ministries concerned and the Comptroller and Auditor General of India in respect of the Indian Audit and Accounts Service, published for general information:—

- (i) The Indian Administrative Service.
- (ii) The Indian Foreign Service.
- (iii) The Indian Police Service.
- (iv) The Indian P&T Accounts and Finance Service, Group 'A'
- (v) The Indian Audit and Accounts Service, Group 'A'
- (vi) The Indian Customs and Central Excise Service Group 'A'
- (vii) The Indian Defence Accounts Service, Group 'A'.
- (viii) The Indian Income-Tax Service, Group 'A'
- (ix) The Indian Ordnance Factories Service Group 'A' (Asstt. Manager-Non Technical).
- (x) The Indian Postal Service, Group 'A'
- (xi) The Indian Civil Accounts Service, Group 'A'
- (xii) Indian Railway Traffic Service Group 'A'.
- (xiii) Indian Railway Accounts Service Group 'A'
- (xiv) Indian Railway Personnel Service Group 'A'.
- (xv) Posts of Assistant Security Officers, Group 'A' in Railway Protection Force.
- (xvi) The Military Lands and Cantonments Service Group 'A'
- (xvii) Central Information Service, Group 'A' (Grade II)
- (xviii) Central Trade Service, Group 'A' (Grade III)
- (xix) The Central Secretariat Service, Group 'B' (Section Officers' Grade).
- (xx) The Railway Board Secretariat Service, Group 'B' (Section Officers' Grade).
- (xxi) The Indian Foreign Service, Group 'B' (Section Officers' Grade).
- (xxii) The Armed Forces Headquarters Civil Service, Group 'B' (Assistant Civilian Staff Officer's Grade).
- (xxiii) The Customs' Appraisers Service, Group 'B'

- (xxiv) The Delhi and Andaman and Nicobar Islands Civil Service, Group 'B'
- (xxv) The Pondicherry Civil Service, Group 'B'
- (xxvi) The Goa, Daman and Diu Civil Service, Group 'B'
- (xxvii) The Delhi and Andaman and Nicobar Islands Police Service, Group 'B'.
- (xxviii) The Pondicherry Police Service, Group 'B'
- (xxix) The Goa, Daman and Diu Police Service, Group 'B'
- (xxx) Posts of Assistant Commandant Group 'B' in the Central Industrial Security Force.

1. The examination will be conducted by the Union Public Service Commission in the manner prescribed in Appendix I to these Rules.

The dates on which and the places at which the Preliminary and Main Examination will be held shall be fixed by the Commission.

2. A Candidate admitted to the Main Examination may compete in respect of any one or more of the Services|Posts mentioned above. He should clearly indicate in his application the Services|Posts for which he wishes to be considered in the order of preference.

A candidate competing for the IAS|IPS shall be required to indicate in his|her application for the Main Examination his|her order of preference for the state|Join cadres to which he|she would like to be considered for appointment in case he|she is selected for IAS|IPS.

No request for alteration in the preferences indicated by a candidate in respect of services for which he|she is competing or in respect of State|Joint Cadres for which he|she would like to be considered for allotment, would be considered unless the request for such alteration is received in the office of the Union Public Service Commission within 10 days from the date of publication of the final result of the Civil Services Examination in the Employment News (17 days in the case of candidates residing in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of J & K State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District, of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep and for candidates residing abroad). No communication either from the Commission or from the Government of India would be sent to the candidates asking them to indicate their revised preferences, if any, for the various Services or State|Joint Cadres after they have submitted their applications.

3. The number of vacancies to be filled on the result of the examination will be specified in the Notice issued by the Commission.

Reservation will be made for candidates belonging to the Scheduled Castes and Scheduled Tribes in respect of vacancies as may be fixed by the Government.

4. Every candidate appearing at the examination, who is otherwise eligible, shall be permitted three attempts at the examination, irrespective of the number of attempts he has already availed of at the I.A.S. etc.

*Albert*  
*Gu*

Examination held in previous years. The restriction shall be effective from the Civil Services Examination held in 1979. Any attempts made at the Civil Services (Preliminary) Examinations held in 1979 and onwards will count as attempts for this purpose :

Provided that this restriction on the number of attempts will not apply in the case of Scheduled Castes and Scheduled Tribes candidates who are otherwise eligible.

NOTE :

1. An attempt at a Preliminary Examination shall be deemed to be an attempt at the Examination.
2. If a candidate actually appears in any one paper in the Preliminary Examination he shall be deemed to have made an attempt at the examination.
3. Notwithstanding the disqualification/cancellation of candidature, the fact of appearance of the candidate at the examination will count as an attempt.
5. (1) For the Indian Administrative Service and the Indian Police Service a candidate must be a citizen of India.
- (2) For other Services, a candidate must be either—
  - (a) a citizen of India, or
  - (b) a subject of Nepal, or
  - (c) a subject of Bhutan, or
  - (d) a Tibetan refugee who came over to India before the 1st January, 1962 with the intention of permanently settling in India, or
  - (e) a person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka, East African countries of Kenya, Uganda, the United Republic of Tanzania, Zambia, Malawi, Zaire and Ethiopia and Vietnam with the intention of permanently settling in India.

Provided that a candidate belonging to categories (b), (c), (d) and (e) shall be a person in whose favour a certificate of eligibility has been issued by the Government of India.

Provided further that candidates belonging to categories (b), (c) and (d) above will not be eligible for appointment to the Indian Foreign Service.

A candidate in whose case a certificate of eligibility is necessary may be admitted to the examination but the offer of appointment may be given only after the necessary eligibility certificate has been issued to him by the Government of India.

6(a) A candidate must have attained the age of 21 years and must not have attained the age of 26 years on the 1st August, 1985 i.e. he must have been born not earlier than 2nd August, 1959 and not later than 1st August, 1964.

*See Annexure Corrigendum.*

*Page number*

*After 1st*

(b) The upper age limit prescribed above will be relaxable :—

- (i) upto a maximum of five years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe.
- (ii) upto a maximum of three years if a candidate is a bona fide displaced person from erstwhile East Pakistan (Now Bangla Desh) and had migrated to India during period between 1st January, 1964 and 25th March 1971 :
- (iii) upto a maximum of eight years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe and is also a bona fide displaced person from erstwhile East Pakistan (Now Bangla Desh) and had migrated to India on or during the period between 1st January, 1964 and 25th March, 1971 :
- (iv) up to a maximum of three years if a candidate is a bona fide repatriate or a prospective repatriate of Indian origin from Sri Lanka and has migrated to India on or after 1st November, 1964 or is to migrate to India, under the Indo-Ceylon Agreement of October, 1964 :
- (v) upto a maximum of eight years if a candidate belongs to a Scheduled Caste or A Scheduled Tribe and is also a bona fide repatriate of Indian Origin from Sri Lanka and has migrated to India on or after 1st November, 1964 or is to migrate to India under the Indo-Ceylon Agreement of October, 1964;
- (vi) upto a maximum of three years if a candidate is of Indian origin and has migrated from Kenya, Uganda and the United Republic of Tanzania (formerly Tanganyika and Zanzibar) or who is a repatriate of Indian origin from Zambia, Malawi, Zaire and Ethiopia;
- (vii) upto a maximum of eight years if a candidate belongs to a Scheduled Caste, or a Scheduled Tribe and is also a bona fide repatriate of Indian Origin and has migrated from Kenya, Uganda and the United Republic of Tanzania (formerly Tanganyika and Zanzibar) or is a repatriate of Indian origin from Zambia, Malawi, Zaire and Ethiopia:
- (viii) upto a maximum of three years if a candidate is a bona fide repatriate of Indian origin from Burma and has migrated to India on or after 1st June 1963:
- (ix) up to a maximum of eight years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe and is also a bona fide repatriate of Indian origin from Burma and has migrated to India on or after 1st June, 1963 :
- (x) upto a maximum of three years in the case of Defence Services Personnel, disabled in operations during hostilities with any foreign country or in a disturbed area and released as a consequence thereof :

6  
31  
(12/25)

राष्ट्रीय सं. दी. (D. N.)-72

REGISTERED NO. D. (D.N.)-72



# भारत का वार्तालाल The Gazette of India

असाधारण  
EXTRAORDINARY

भाग I—खण्ड 1  
PART I—Section 1

शासिकार से शकाइशि

PUBLISHED BY AUTHORITY

सं. 18] नई दिल्ली, सोमवार, जनवरी 21, 1985/माघ 1, 1906

No. 18] NEW DELHI, MONDAY, JANUARY 21, 1985/MAGHA 1, 1906

इस भाग में भिन्न पृष्ठ संख्या दी गयी है यिससे कि यह उसका संफलन दो एवं यह से  
रखा या सके

Separate Paging is given to this Part in order that it may be filed as a  
separate compilation

गृह अंग्रेजी

(कार्यक्रम और प्रशासनिक सुधार विभाग)

मुद्रित

नई दिल्ली, 21 जनवरी, 1985

संख्या 13018/3/84-अ० भा० से० (I).—दिनांक 8 दिसम्बर, 1984  
को भारत के असाधारण राजपत्र भाग I खण्ड 1 में प्रकाशित, इस विभाग की  
दिनांक 8 दिसम्बर, 1984 की अधिसूचना संख्या 13018/3/84-अ० भा० से० (I)  
में, संप्रलोक सेवा आयोग द्वारा 1985 में ली जाने वाली—सिविल सेवा परीक्षा—

C. H. S. (iv)  
R. M. M. (iv)

### 13. (Philosophy)

Identify the atheistic group of philosophical systems in the following

- (a) Buddhism, Nyāya, Cārvāka, Mīmāṃsā
- (b) Nyāya, Vaisesika, Jainism and Buddhism, Cārvāka
- (c) Advaita, Vedānta, Sāṃkhya, Cārvāka Yoga
- (d) Buddhism, Sāṃkhya, Mīmāṃsā Cārvāka.

### 14. (Political Science)

'Functional representation' means

- \*(a) election of representatives to the legislature on the basis of vocation
- (b) pleading the cause of a group or a professional association
- (c) election of representatives in vocational organisation
- (d) indirect representation through Trade Unions

### 15. (Psychology)

Obtaining a goal leads to

- (a) increase in the need related to the goal
- \*(b) reduction of the drive state
- (c) instrumental learning
- (d) discrimination learning

### 16. (Sociology)

Panchayati Raj institutions in India have brought about one of the following :

- \*(a) formal representation of women and weaker sections in village government
- (b) untouchability has decreased
- (c) land-ownership has spread to deprived classes
- (d) education has spread to the masses

**NOTE :**—Candidate should note that the above sample items (questions) have been given merely to serve as examples, and are not necessarily in keeping with the syllabus for this examination.

## MINISTRY OF ENVIRONMENT AND FORESTS (DEPARTMENT OF FORESTS AND WILD LIFE) RULES

New Delhi, the 2nd February, 1985

No. 170111184-IFS(II).—The rules for a competitive examination to be held by the Union Public Service Commission in 1985 for the purpose of filling vacancies in the Indian Forest Service are published for general information.

1. The number of vacancies to be filled on the result of the examination will be specified in the Notice issued by the Commission. Reservation will be made for candidates belonging to the Scheduled Castes and the Scheduled Tribes in respect of vacancies as may be fixed by the Government.

2. Every candidate appearing at the Examination, who is otherwise eligible, shall be permitted three attempts at the examination. The restriction is effective from the examination held in 1984.

Provided that this restriction on the number of attempts will not apply in the case of Scheduled Castes and Scheduled Tribes candidates who are otherwise eligible.

**Note 1.**—A candidate shall be deemed to have made an attempt at the examination if he actually appears in any one or more subjects.

**Note 2.**—Notwithstanding the disqualification/cancellation of candidature the fact of appearance of the candidate at the examination will count as an attempt.

3. The examination will be conducted by the Union Public Service Commission in the manner prescribed in Appendix I to these rules.

The dates on which and the places at which the examination will be held shall be fixed by the Commission.

4. A candidate must be either—

- (a) a citizen of India, or
- (b) a subject of Nepal, or
- (c) a subject of Bhutan, or
- (d) A Tibetan refugee who came over to India before the 1st January, 1962, with the intention of permanently settling in India, or
- (e) a person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka, East African countries of Kenya, Uganda, the United Republic of Tanzania (formerly Tanganyika and Zanzibar), Zambia, Malawi, Zaire and Ethiopia and Vietnam with the intention of permanently settling in India.

Provided that a candidate, belonging to categories (b) (c), (d) and (e) above shall be a person in whose favour a certificate of eligibility has been issued by the Government of India.

A candidate in whose case a certificate of eligibility is necessary may be admitted to the examination but the offer of appointment may be given only after the necessary eligibility certificate has been issued to him by the Government of India.

5. (a) A candidate must have attained the age of 21 years and must not have attained the age of 28 years on 1st July, 1985 i.e. he must have been born not earlier than 2nd July, 1957 and not later than 1st July, 1964.

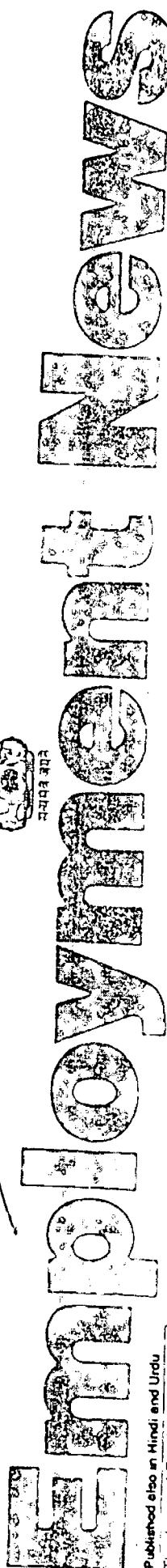
**NOTE.—CANDIDATES SHOULD NOTE THAT THE UPPER AGE LIMIT HAS BEEN REVISED FROM 28 TO 26 YEARS WITH EFFECT FROM THE INDIAN FOREST SERVICE EXAMINATION TO BE HELD IN 1986 AND THEREAFTER.**

(b) The upper age limit prescribed above will be relaxable—

- (i) up to a maximum of five years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe;
- (ii) up to a maximum of three years if a candidate is a bona fide displaced person from erstwhile East Pakistan (now Bangladesh) and had migrated to India during the period between 1st January, 1964 and 25th March, 1971;
- (iii) up to a maximum of eight years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe and is also a bona fide displaced person from erstwhile East Pakistan (now Bangladesh) and had migrated to India during the period between 1st January, 1964 and 25th March, 1971;
- (iv) up to a maximum of three years if a candidate is a bona fide repatriate or a prospective repatriate of Indian origin from Sri Lanka and has migrated to India on or after 1st November, 1964 or is to migrate to India under the Indo-Ceylon Agreement of October 1964;
- (v) up to a maximum of eight years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe and is also bona fide repatriate or a prospective repatriate of Indian origin from Sri Lanka and has migrated to India on or after 1st November, 1964, or is to migrate to India under the Indo-Ceylon Agreement of October 1964;
- (vi) up to a maximum of three years if a candidate is a bona fide repatriate of Indian origin from Burma and has migrated to India on or after 1st June, 1963;

There is in it what a man's  
power, gen. in that in whose power a  
man is.

James Russell Lowell



Published also in Hindi and Urdu  
This issue of Employment News  
consists of 48 pages in 2 sections  
of 24 pages each.

VOL XIV No. 49 PAGES 48

Subject-specific Articles for Civil Services Examination : Management

NEW DELHI 3 - 9 MARCH 1990

UPSC

CIVIL SERVICES EXAMINATION, 1990

The Government of India had earlier decided to raise the upper age limit for admission to the Civil Services Examination from 26 years to 28 years and to increase the number of permissible attempts at the Examination from 3 (three) to 4 (four). The Government has now decided to relax the upper age limit upto 31 years as on 1st August, 1990 for the Civil Services Examination to be held in the year 1990 only. The upper age limit will be relaxable, as usual, for Scheduled Caste, Scheduled Tribe and other categories specified in the rules. From 1991 onwards the upper age limit would be 28 years. In pursuance of this decision, the Union Public Service Commission have extended the last date for receipt of applications for the Civil Services (Preliminary) Examination, 1990 to 14th March, 1990 including for candidates in remote areas. All other conditions relating to the Civil Services Examination, 1990 as notified earlier in the Employment News/Rozgar Samachar and prominent daily newspapers in their issues dated 30th December, 1989 will remain unchanged. Candidates can utilise the application form as printed alongside the Commission's advertisement published in Employment News/Rozgar Samachar in its issues dated 30th December, 1989, 6th January, 1990 and 10th February, 1990 and in prominent daily newspapers in their issues dated 30th December, 1989. A repeat notification containing Prospectus and the Application form prescribed for the examination is being published in this issue as Special Supplement. Candidates should not, therefore, write to Union Public Service Commission for supply of copies of application forms etc.

productive capacity of manufacturers. The former want freedom of choice in what they buy, while the latter demand freedom of choice in what they offer. This minimises the economic wastes of society. The need for continuous marketing research is felt by a large number of business houses. By continuous marketing research, interaction on various aspects of marketing is made available to business houses. Even middlemen have realised the importance of continuous marketing research. As markets become more competitive, business firms require additional facts on which they may base their decisions and policies to meet the prevailing and developing competition. Accurate information, correct facts and figures can be made available to the management so that it may arrive at the right conclusion. A well-planned and continuous marketing research does help the management to declare worth-

the trends that are likely to develop in the near future:

- (iii) To help the management in the development and introduction of new products;
- (iv) To assist the management in improving the reputation of its present products by suggesting certain new and improved techniques of production;
- (v) To appraise and improve the methods of sales promotion and/or management.

**MARKETING PROCESS**

Marketing research process provides information not data to marketing executives. Marketing decisions are based on information, not on data. Marketing research process involves the following seven steps in proper sequence.

1. Situation analysis,
2. Preliminary investigation,
3. Research design,
4. Sources of data,
5. Data analysis,
6. Report

NOTICE

It is notified for general information that w.e.f 1.4.90, the Staff Selection Commission's advertisements for All India Competitive Examinations and selection posts and results of major examinations will be published in Employment News/Rozgar Samachar every first and third Saturday of the month.

An abridged version of the advertisements will appear in various newspapers on the first and third Saturday of the month.

EN 493

Rs 1.50

Air Surchage 20p for Imphal,  
Mizoram, Jorhat, Dimapur, Port  
Tebi, Tripura, Lakhai, Srinagar, Leh,  
Korima only. Dibrugarh and

sugar production during the  
current season. The sugar  
production in Haryana has  
increased by 20,000 tonnes, in  
U. P. by 90,000 tonnes, in  
Karnataka by 70,000 tonnes, in  
Gujarat by 56,000 tonnes and in  
Maharashtra by 2.44 lakh  
tonnes.

The Government has initiated  
various steps for increasing the  
sugar production during the

Contd on page 2 Col 5

**STAFF SELECTION COMMISSION**



The Government has initiated  
various steps for increasing the  
sugar production during the

Contd on page 2 Col 5

Contd on page 2 Col 1

10-23  
R.M.

12. (Indian History)

Which of the following is NOT true of Brahmanism?

- (a) Brahmanism always claimed a very large following even in the heyday of Buddhism
- (b) Brahmanism was a highly formalised and pretentious religion
- \*(c) With the rise of Brahmanism, the Vedic sacrificial fire was relegated to the background
- (d) Sacraments were prescribed to mark the various stages in the growth of an individual.

13. (Philosophy)

Identify the atheistic group of philosophical systems in the following:

- (a) Buddhism, Nyaya, Carvaka, Mimamsa.
- (b) Nyaya, Vaisesika, Jainism and Buddhism, Carvaka
- (c) Advaita, Venanta, Samkhya, Carvaka, Yoga
- \*(d) Buddhism, Samkhya, Mimamsa, Carvaka.

14. (Political Science)

'Functional representation' means

- \*(a) election of representatives to the legislature on the basis of vocation
- (b) pleading in the cause of a group or a professional association
- (c) election of representatives in vocational organisation
- (d) indirect representation through Trade Unions.

15 (Psychology)

Obtaining a goal leads to

- (a) increase in the need related to the goal
- \*(b) reduction of the drive state
- (c) instrumental learning
- (d) discrimination learning.

16. (Sociology)

Panchayati Raj institutions in India have brought about one of the following:

- \*(a) formal representation of women and weaker sections in village government
- (b) untouchability has decreased
- (c) land-ownership has spread to deprived classes
- (d) education has spread to the masses.

**NOTE** --- Candidate should note that the above sample items (questions) have been given merely to serve as examples and are not necessarily in keeping with the syllabus for this examination.

MINISTRY OF ENVIRONMENT AND FORESTS  
(DEPARTMENT OF ENVIRONMENT, FORESTS  
AND WILD LIFE)

RULES

New Delhi, the 27th January 1990

No. 17011-1/89 IFS-II.—The rules for a competitive examination to be held by the Union Public Service Commission in 1990 for the purpose of filling vacancies in the Indian Forest Service are published for general information.

1. The number of vacancies to be filled on the result of the examination will be specified in the Notice issued by the Commission. Reservation will be made for candidates belonging to the Scheduled Castes and the Scheduled Tribes in respect of vacancies as may be fixed by the Government.

2. Every candidate appearing at the Examination, who is otherwise, eligible, shall be permitted three attempts at the examination. The restriction is effective from the examination held in 1984.

Provided that this restriction on the number of attempts will not apply in the case of Scheduled Caste and Scheduled Tribe candidates who are otherwise eligible.

**NOTE 1.**—A candidate shall be deemed to have made an attempt at the examination if he actually appears in any one or more subjects.

**NOTE 2.**—Notwithstanding the disqualification/cancellation of candidature the fact of appearance of the candidate at the examination will count as an attempt.

3. The examination will be conducted by the Union Public Service Commission in the manner prescribed in Appendix I to these rules.

The dates on which and the places at which the examination will be held shall be fixed by the Commission.

4. A candidate must be either—

- (a) a citizen of India, or
- (b) a subject of Nepal, or
- (c) a subject of Bhutan,
- (d) a Tibetan refugee who came over to India before the 1st January, 1962, with the intention of permanently settling in India, or
- (e) a person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka, East African countries of Kenya, Uganda, the United Republic of Tanzania (formerly Tanganyika and Zanzibar), Zambia, Malawi, Zaire and Ethiopia and Vietnam with the intention of permanently settling in India.

Provided that a candidate, belonging to categories (b) (c), (d) and (e) above shall be a person in whose favour a certificate of eligibility has been issued by the Government of India.

R.P. 23/1  
P.M.